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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

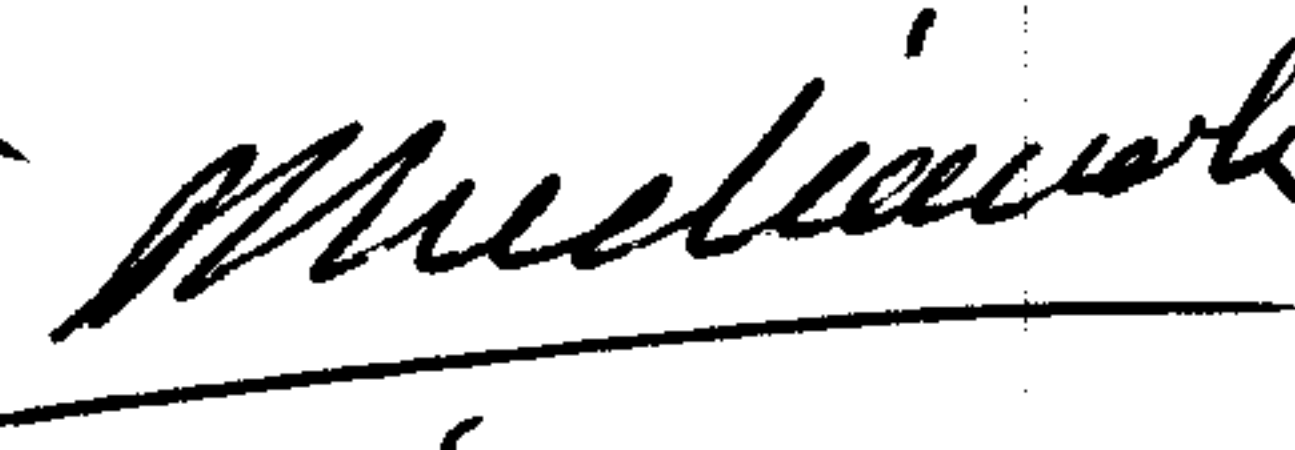
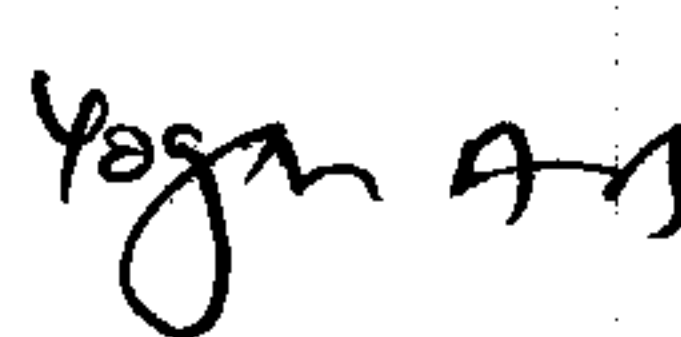
**IA 40 of 2017 with TP No. 86/397-398/NCLT/AHM/2016 (New)
CP No. 4/397-398/CLB/MB/2015 (Old)**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.01.2018**

Name of the Company: Manak Shankar & Ors.
V/s.
Healthy Business Pvt. Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	PAVAN S. GODIAWALA	ADVOCATE	RESPONDENT No 4	
2.	Dhruv K Dave and Yogin A. Bhambhani	Advocates	Petitioner No 1	

ORDER

Learned Advocate Mr. Dhruv Dave with Learned Advocate Mr. Yogin Bhambhani present for petitioner. Learned Advocate Mr. Pavan Godiawala present for Respondent no. 4. Learned Advocate Mr. Tej Shah present for Respondent no. 3.

Applicant counsel represented that notice not served on original Petitioners and original Respondents and requested further time.

Applicant in IA 40/2017 is directed to serve copy of application to the Original petitioners and original Respondents and shall file proof of service.

Amendments carried out as per the orders in IA 29/2016 and 41/2017.

List the matter on 01.03.2018.


MANORAMA KUMARI
MEMBER JUDICIAL


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 25th day of January, 2018.